| Name of Corporate debtor | M/S.Easun Reyrolle Limited | Date of Commencement of Liquidation | 17.02.2022 | List of Stakeholders as on | 07.12.2023 |
|---|---|---|---|---|---|

List of Operational Creditors (Employees)

Amount in Rs

| | | | | Details of Claim Received | | Details of Claim Admitted | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| Sl.No | Name of Authorised Representative , if any | Name of the Employee | Nature of Claimant | Date of receipt | Amount claimed | Total Amount amount of claim admitted | Amount of claim for the period of twelve months preceding the liquidation commencement date | Nature of claim | % share in total amount of claims admitted | Amount of Contingent Claim | Amount of any mutual dues, that may be setoff | Amount of claim rejected | Amount of claim under verification | Remarks, if any |
| 2 | Ajith Velloli | Ajith Velloli | Employee | 16.03.2022 | 4,95,482 | 4,95,482 | | Unpaid salary | 0.007758 | | | - | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) The claim is admitted in full for Rs. 4,95,482/- under section 53(1)(f) |
| 3 | Partha Pratim Ghosh | Partha Pratim Ghosh | Employee | 25.02.2022 | 4,61,863 | 4,61,863 | | Unpaid salary | 0.0072316 | | | - | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) The claim is admitted in full for Rs. 4,61,863/- under section 53(1)(f) |
| 7 | Leema Christy | Leema Christy | Employee | | 4,17,985 | 3,65,985 | | Unpaid salary | 0.0057304 | | | 52,000 | | 1) Verified with the books of accounts and other supporting documents<br>2) Claim admitted under Employee category<br>3) As per company's records, the company has paid |
| 11 | M.Ravi | M.Ravi | Employee | 01.03.2022 | 4,05,609 | 2,56,166 | | Unpaid salary | 0.0040109 | | | 1,49,443 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) Salary due from July 2019 to Jan 2020 is admitted under section 53(1)(f) for Rs. 2,56,166/- . |
| 15 | Prakash.H.S | Prakash.H.S | Employee | 07.03.2022 | 1,96,096 | 1,55,389 | | Unpaid salary | 0.002433 | | | 40,707 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) The claim is admitted partly for Rs. 1,55,389/- under section 53(1)(f)<br>4) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected<br>5) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>6) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected |
| 17 | L.Vendarasu | L.Vendarasu | Employee | 07.03.2022 | 1,98,168 | 49,650 | | Unpaid salary | 0.0007774 | | | 1,48,518 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) TDS deducted is paid to Income Tax Department, hence rejected<br>4) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>5) The claim is admitted partly for Rs. 49,650/- under section 53(1)(f) |
| 18 | C.Natarajan | C.Natarajan | Employee | 07.03.2022 | 10,58,375 | - | | Unpaid salary | 0 | | | 10,58,375 | | 1) Verified with the books of accounts and the payroll register<br>2) As per Company records, no salary due and hence rejected |
| 19 | C.Natarajan | C.Natarajan | Employee | | 3,84,375 | 3,84,375 | | Unpaid salary | 0.0060184 | | | - | | 1) Verified with the books of accounts and other supporting documents<br>2) Claim admitted under workman category<br>3) The Interest claim is admitted for Rs. 1,68,606/- under section 53(1)(f)<br>4) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 2,15,769 |
| 34 | Swapan Ganguly | Swapan Ganguly | Employee | 11.03.2022 | 1,82,332 | 1,57,711 | | Unpaid salary | 0.0024694 | | | 24,621 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) The claim is admitted partly for Rs.1,57,711/- under section 53(1)(f) |
| 40 | Balu Marijo A | Balu Marijo A | Employee | 14.03.2022 | 45,581 | 28,081 | | Unpaid salary | 0.0004397 | | | 17,500 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>4) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected<br>5) The claim is admitted partly for Rs. 28,081/- under section 53(1)(f) |
| 41 | Babu R | Babu R | Employee | 15.03.2022 | 87,842 | 87,842 | | Unpaid salary | 0.0013754 | | | - | | 1) Verified with the books of accounts and other supporting documents<br>2) Claim admitted under Employee category<br>3) The claim is admitted in full for Rs. 87,842/- under section 53(1)(f) |
| 42 | Maheshwar Moreshwar Katre | Maheshwar Moreshwar Katre | Employee | 15.03.2022 | 28,56,600 | 6,97,657 | | Unpaid salary | 0.0109236 | | | 21,58,943 | | 1) Verified with the books of accounts and other supporting documents<br>2) Claim admitted under Employee category<br>3) The claim is admitted partly for Rs. 6,97,657/- under section 53(1)(f)<br>4)There is no mutual agreement clause between the parties for interest, hence rejected |
| 47 | Subhamangala | Subhamangala | Employee | 17.03.2022 | 25,29,117 | 8,81,711 | | Unpaid salary | 0.0138054 | | | 16,47,406 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 5,57,760/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,19,241<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 2,04,710 |
| 48 | Srinivasan D | Srinivasan D | Employee | 16.03.2022 | 28,02,025 | 14,25,140 | | Unpaid salary | 0.0223142 | | | 13,76,885 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 9,53,745/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 2,26,266<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 2,45,129 subject to Clarification received from LIC Trust on gratuity |
| 49 | A.Sadhasiva Reddy | A.Sadhasiva Reddy | Employee | 16.03.2022 | 13,42,823 | 5,79,849 | | Unpaid salary | 0.009079 | | | 7,62,974 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 3,50,564/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 75,735<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 1,53,550 |

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|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 50 | B.Kumaran | B.Kumaran | Employee | 16.03.2022 | 55,75,136 | 15,25,708 | | Unpaid salary | 0.0238888 | | | 40,49,428 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 and claim for superannuation fund is admitted under section 53(1)(f) for Rs. 9,88,087/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 2,03,900<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 3,33,721<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) TDS deducted is paid to Income Tax Department, hence rejected<br>9) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>10) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected<br>11) Society due is paid to concerned society, hence rejected<br>12) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 51 | Lokesha | Lokesha | Employee | 16.03.2022 | 7,65,002 | 2,87,212 | | Unpaid salary | 0.004497 | | | 4,77,790 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 1,86,627/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 41,298<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 59,287 |
| 52 | Dhakshinamurthy.M | Dhakshinamurthy.M | Employee | 16.03.2022 | 10,59,320 | 4,08,540 | | Unpaid salary | 0.0063967 | | | 6,50,780 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 2,45,687/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 59,949<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 1,02,904<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>8) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 53 | Nagaraja Reddy S V | Nagaraja Reddy S V | Employee | 16.03.2022 | 12,97,279 | 5,08,226 | | Unpaid salary | 0.0079576 | | | 7,89,053 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 3,36,808/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 73,856<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 97,562 subject to clarification received from LIC Trust on Gratuity |
| 54 | M.Nagarajan | M.Nagarajan | Employee | 16.03.2022 | 64,90,382 | 16,19,224 | | Unpaid salary | 0.025353 | | | 48,71,158 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 and claim for superannuation fund is admitted under section 53(1)(f) for Rs. 8,31,753/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,64,418<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 6,23,053<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected<br>8) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>9) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>10) There is no mutual agreement clause between the parties for interest, hence rejected |
| 55 | Gomathi Sankar.I.K | Gomathi Sankar.I.K | Employee | 16.03.2022 | 48,88,125 | 9,86,644 | | Unpaid salary | 0.0154484 | | | 39,01,481 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 7,60,380/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 2,26,264<br>5) Gratuity Claim is rejected as you have not completed 5 years of service<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected |
| 56 | B.Thirupathi | B.Thirupathi | Employee | 16.03.2022 | 4,40,181 | 1,70,207 | | Unpaid salary | 0.002665 | | | 2,69,974 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 1,40,373/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 29,834 |
| 57 | V.Udhayakumar | V.Udhayakumar | Employee | 16.03.2022 | 1,28,552 | 55,406 | | Unpaid salary | 0.0008675 | | | 73,146 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due fromApril 20 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 22,425/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 32,981 |

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|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 58 | R.R.Rathiban | R.R.Rathiban | Employee | 15.03.2022 | 6,96,831 | 2,32,854 | | Unpaid salary | 0.0036459 | | | 4,63,977 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 2,01,174/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 31,680 |
| 59 | T. Arun Kumar | T. Arun Kumar | Employee | 16.03.2022 | 5,58,056 | 1,60,770 | | Unpaid salary | 0.0025173 | | | 3,97,286 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 1,30,796/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 29,974<br>5) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department |
| 60 | S.Raja | S.Raja | Employee | 16.03.2022 | 23,13,846 | 6,68,511 | | Unpaid salary | 0.0104672 | | | 16,45,335 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 4,53,343/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,05,334/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 1,09,834<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected |
| 61 | M.Murali | M.Murali | Employee | 16.03.2022 | 5,42,559 | 1,64,621 | | Unpaid salary | 0.0025776 | | | 3,77,938 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 1,35,727/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 28,894/-<br>5) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>6) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>7) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected. |
| 62 | P.M.Nagaraju | P.M.Nagaraju | Employee | 16.03.2022 | 21,01,619 | 8,59,967 | | Unpaid salary | 0.0134649 | | | 12,41,652 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 3,86,047/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 82,802/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 3,91,118/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) Society due is paid to the concerned society, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 63 | R.Mathuravani | R.Mathuravani | Employee | 16.03.2022 | 23,12,863 | 10,29,557 | | Unpaid salary | 0.0161203 | | | 12,83,306 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020, Superannuation fund and Leave encashment is admitted under section 53(1)(f) for Rs. 9,90,325/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 39,232/-<br>5) Performance Pay is not yet due as the management of the company didn't issued any letter regarding that, hence rejected<br>6) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 64 | O.A.Mohammed Haarish | O.A.Mohammed Haarish | Employee | 16.03.2022 | 2,89,504 | 1,39,531 | | Unpaid salary | 0.0021847 | | | 1,49,973 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from April 20 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 50,406/-<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 89,125/- |
| 65 | S.Rajareddy | S.Rajareddy | Employee | 16.03.2022 | 18,95,995 | 7,30,280 | | Unpaid salary | 0.0114344 | | | 11,65,715 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 3,64,394/-<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 77,380/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 2,88,506/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) Society due is paid to concerned society, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |

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|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 66 | T.S.Sundarakumar | T.S.Sundarakumar | Employee | 16.03.2022 | 41,60,578 | 11,37,227 | | Unpaid salary | 0.0178062 | | | 30,23,351 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 and Superannuation fund is admitted under section 53(1)(f) for Rs. 9,51,801/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,85,426/-<br>5) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>6) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>7) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected<br>8) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 68 | M.Senthilnathan | M.Senthilnathan | Employee | 16.03.2022 | 21,39,316 | 8,54,143 | | Unpaid salary | 0.0133738 | | | 12,85,173 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 3,93,148/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 86,025/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 3,74,970/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) Society due is paid to concerned society, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 69 | G.Raghu | G.Raghu | Employee | 16.03.2022 | 2,87,932 | 1,39,033 | | Unpaid salary | 0.0021769 | | | 1,48,899 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from April 20 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 49,908/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 89,125/- |
| 70 | M.Girish | M.Girish | Employee | 16.03.2022 | 62,808 | 81,601 | | Unpaid salary | 0.0012777 | | | - 18,793 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due is admitted under section 53(1)(f) for Rs. 62,808/-<br>4) Salary claim admitted as per COC Resolution under section 53(1)(a) for Rs. 18,793/- |
| 71 | V.Seebalasaravanan | V.Seebalasaravanan | Employee | 16.03.2022 | 9,897 | 28,690 | | Unpaid salary | 0.0004492 | | | - 18,793 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due is admitted under section 53(1)(f) for Rs. 9,897/-<br>4) Salary claim admitted as per COC Resolution under section 53(1)(a) for Rs. 18,793/- |
| 72 | V.Durai Raj | V.Durai Raj | Employee | 16.03.2022 | 7,23,101 | 2,79,967 | | Unpaid salary | 0.0043836 | | | 4,43,134 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 2,31,293/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 48,674/- |
| 73 | K.Subramanian | K.Subramanian | Employee | 16.03.2022 | 21,40,902 | 5,83,640 | | Unpaid salary | 0.0091384 | | | 15,57,262 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 and is admitted under section 53(1)(f) for Rs. 4,75,769/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,07,871/-<br>5) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>6) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 74 | N.Shanmugasundaram | N.Shanmugasundaram | Employee | 16.03.2022 | 16,03,624 | 4,75,891 | | Unpaid salary | 0.0074513 | | | 11,27,733 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 and is admitted under section 53(1)(f) for Rs. 3,26,182/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 79,024/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 70,685/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 75 | S.Senthil Kumar | S.Senthil Kumar | Employee | 16.03.2022 | 10,81,659 | 3,76,855 | | Unpaid salary | 0.0059006 | | | 7,04,804 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 and is admitted under section 53(1)(f) for Rs. 2,09,577/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 46,701/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 1,20,577/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) On liquidation of the company, the service weightage pay is also not payable , hence rejected |

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| 76 | B.Munikrishna Reddy | B.Munikrishna Reddy | Employee | 16.03.2022 | 8,73,303 | 2,69,957 | | Unpaid salary | 0.0042269 | | | 6,03,346 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 and is admitted under section 53(1)(f) for Rs. 1,78,688/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 40,499/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 50,770/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 78 | G. Premnath | G. Premnath | Employee | 17.03.2022 | 95,55,763 | 35,46,379 | | Unpaid salary | 0.0555275 | | | 60,09,384 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 and is admitted under section 53(1)(f) for Rs. 26,67,531/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 8,78,848/- |
| 79 | G.Sathishkumar | G.Sathishkumar | Employee | 17.03.2022 | 2,80,792 | 2,67,709 | | Unpaid salary | 0.0041917 | | | 13,083 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 and is admitted under section 53(1)(f) for Rs. 2,16,029/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 51,680/- |
| 80 | N.Krishnamoorthy | N.Krishnamoorthy | Employee | 16.03.2022 | 5,84,971 | ***2,48,317*** | | Unpaid salary | 0.003888 | | | 3,36,654 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) Wages due from July 2019 to 16th Feb 2020 for Rs. 96,664/- and bonus for Rs. 56,000/- is admitted under section 53(1)(f)<br>4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 30,106/-<br>5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 53(1)(b)(i) for Rs. 39,848/-<br>6) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 25,699/-<br>7) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>8) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>9) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 81 | S.Karthikeyan | S.Karthikeyan | Employee | 16.03.2022 | 5,84,971 | 2,54,508 | | Unpaid salary | 0.003985 | | | 3,30,463 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) Wages due from July 2019 to 16th Feb 2020 for Rs. 1,02,848/- and bonus for Rs. 56,000/- is admitted under section 53(1)(f)<br>4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 30,106/-<br>5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 53(1)(b)(i) for Rs. 39,855/-<br>6) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 25,699<br>7) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>8) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>9) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 82 | N.Taj Babu | N.Taj Babu | Employee | 16.03.2022 | 10,36,463 | 4,17,257 | | Unpaid salary | 0.0065332 | | | 6,19,206 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 and is admitted under section 53(1)(f) for Rs. 2,91,125/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 61,453/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 64,679/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 83 | P.Manikandan | P.Manikandan | Employee | 16.03.2022 | 12,04,910 | 4,73,035 | | Unpaid salary | 0.0074066 | | | 7,31,875 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 and is admitted under section 53(1)(f) for Rs. 3,57,550/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 74,326/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 41,159/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) On liquidation of the company, the service weightage pay is also not payable , hence rejected |

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|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 84 | S.Annie Florence Nirmala | S.Annie Florence Nirmala | Employee | 16.03.2022 | 9,76,474 | 3,12,880 | | Unpaid salary | 0.0048989 | | | 6,63,594 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 and is admitted under section 53(1)(f) for Rs. 2,13,633/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 47,593/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 51,654/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) Society due is paid to concerned society, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 85 | B.S.Sudeshkumar | B.S.Sudeshkumar | Employee | 17.03.2022 | 9,39,808 | 3,83,661 | | Unpaid salary | 0.0060072 | | | 5,56,147 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 and is admitted under section 53(1)(f) for Rs. 2,79,353/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 57,976/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 46,332/- |
| 86 | J.Vigneshwar | J.Vigneshwar | Employee | 16.03.2022 | 9,08,189 | 3,50,789 | | Unpaid salary | 0.0054925 | | | 5,57,400 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 2,89,994/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 60,795/- |
| 87 | R S Kannan | R S Kannan | Employee | 17.03.2022 | 3,30,000 | 2,67,382 | | Unpaid salary | 0.0041865 | | | 62,618 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 2,67,382/- is admitted under section 53(1)(f) |
| 88 | K.Arulmozhi | K.Arulmozhi | Employee | 17.03.2022 | 9,09,217 | 3,45,435 | | Unpaid salary | 0.0054087 | | | 5,63,782 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 and is admitted under section 53(1)(f) for Rs. 2,25,494/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 54,030/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 65,911/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>8) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 89 | T.Senthilkumar | T.Senthilkumar | Employee | 17.03.2022 | 13,34,746 | 4,24,833 | | Unpaid salary | 0.0066518 | | | 9,09,913 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 3,50,366/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 74,467/-<br>5)Gratuity is not applicable as you have not completed 5 years of service<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>8) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 90 | S.Nagaraju | S.Nagaraju | Employee | 17.03.2022 | 21,73,469 | 8,73,305 | | Unpaid salary | 0.0136738 | | | 13,00,164 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 4,06,380/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 87,199/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 3,79,726/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) Society due is paid to concerned society, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 91 | Sushant Randhir Dar | Sushant Randhir Dar | Employee | 17.03.2022 | 7,16,471 | 2,76,738 | | Unpaid salary | 0.004333 | | | 4,39,733 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 2,28,534/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 48,204/- |
| 93 | Arpitraj Rakeshkumar Sharma | rpitraj Rakeshkumar Sharm | Employee | 17.03.2022 | 12,65,012 | 3,33,913 | | Unpaid salary | 0.0052282 | | | 9,31,099 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from April 20 to 4th May 2020 for Rs. 88,216/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 2,45,697/-<br>5) Gratuity Claim is rejected as you have not completed 5 years of service |
| 95 | Vishal Upadhyay | Vishal Upadhyay | Employee | 17.03.2022 | 7,61,717 | 3,23,212 | | Unpaid salary | 0.0050607 | | | 4,38,505 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from April 20 to 4th May 2020 for Rs. 98636/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 2,24,576/-<br>5) Gratuity Claim is rejected as you have not completed 5 years of service |

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| 96 | H S Anantharamu | H S Anantharamu | Employee | 17.03.2022 | 3,99,524 | 2,99,524 | | Unpaid salary | 0.0046898 | | | 1,00,000 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) The claim is admitted partly for Rs. 2,99,524/- under section 53(1)(f) since Rs. 1,00,000/- is paid as per Company records |
| 97 | K.S.Shanmugam | K.S.Shanmugam | Employee | 17.03.2022 | 4,51,123 | 3,10,730 | | Unpaid salary | 0.0048653 | | | 1,40,393 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 2,55,338/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 55,392/-<br>5) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>6) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 99 | Kaushik Chakraborthy | Kaushik Chakraborthy | Employee | 16.03.2022 | 8,90,740 | 3,53,798 | | Unpaid salary | 0.0055396 | | | 5,36,942 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 2,20,859/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 46,701/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 86,238/- |
| 100 | R.Rajathilak | R.Rajathilak | Employee | 17.03.2022 | 8,17,371 | 3,17,014 | | Unpaid salary | 0.0049637 | | | 5,00,357 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 2,60,917/-<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 56,097/- |
| 101 | S. Keerthi Kumar | S. Keerthi Kumar | Employee | 16.03.2022 | 1,29,076 | 62,074 | | Unpaid salary | 0.0009719 | | | 67,002 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from April 20 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 22,591/-<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 39,483/- |
| 102 | R.Lokesh | R.Lokesh | Employee | 16.03.2022 | 5,65,674 | 2,10,058 | | Unpaid salary | 0.003289 | | | 3,55,616 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from April 20 to 4th May 2020 is admitted under section 53(1)(f) for Rs.61,218/-<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,48,840/- |
| 103 | R.Venkatesh | R.Venkatesh | Employee | 16.03.2022 | 4,60,000 | 2,57,723 | | Unpaid salary | 0.0040353 | | | 2,02,277 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) The claim is admitted partly for Rs. 2,57,723/- under section 53(1)(f) |
| 104 | A.Kamatchinathan | A.Kamatchinathan | Employee | 16.03.2022 | 85,89,783 | 17,40,565 | | Unpaid salary | 0.0272529 | | | 68,49,218 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 12,69,148/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 4,71,417/-<br>5) Gratuity Claim is rejected as per your CTC. |
| 107 | M. Suresh babu | M. Suresh babu | Employee | 17.03.2022 | 65,793 | 65,793 | | Unpaid salary | 0.0010302 | | | - | | 1) Verified with the books of accounts and the other supporting documents<br>2) Claim admitted under Employee category<br>3) The claim is admitted in full for Rs. 65,793/- under section 53(1)(f) |
| 109 | Atin Banerjee | Atin Banerjee | Employee | 17.03.2022 | 42,98,365 | 8,76,265 | | Unpaid salary | 0.0137201 | | | 34,22,100 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 5,60,862/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,37,189/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 1,78,214/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>8) Performance Pay is not yet due as the management of the company didn't issued any letter regarding that, hence rejected<br>9) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 111 | R.Uma | R.Uma | Employee | 17.03.2022 | 32,56,363 | 12,12,093 | | Unpaid salary | 0.0189784 | | | 20,44,270 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 5,49,739/- and bonus of Rs. 3,40,000/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,17,644<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 2,04,710/-<br>6) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>7) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected<br>8) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 113 | R.Jayaraman | R.Jayaraman | Employee | 17.03.2022 | 6,86,050 | 5,52,500 | | Unpaid salary | 0.0086508 | | | 1,33,550 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 4,55,246/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 97,254/-<br>5) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>6) Society due is paid to concerned society, hence rejected<br>7) On liquidation of the company, the service weightage pay is also not payable , hence rejected |

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| 115 | R.Krishna Moorthy | R.Krishna Moorthy | Employee | 16.03.2022 | 9,19,640 | 3,39,109 | | Unpaid salary | 0.0053096 | | | 5,80,531 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary claim from July 2019 to 10th Jan 2020 for Rs. 2,53,709/- and Superannuation fund for Rs. 85,400 is admitted under section 53(1)(f)<br>4) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>5) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected |
| 116 | M.Priyanka | M.Priyanka | Employee | 16.03.2022 | 3,81,335 | 1,36,033 | | Unpaid salary | 0.0021299 | | | 2,45,302 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 1,12,166/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 23,867/-<br>5) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>6) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>7) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 117 | C.P.Baiju | C.P.Baiju | Employee | 16.03.2022 | 17,48,073 | 11,54,152 | | Unpaid salary | 0.0180712 | | | 5,93,921 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 5,64,964/- and superannuation fund for Rs. 96,200 is admitted under section 53(1)(f)<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,35,289/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 3,57,699/- |
| 118 | Nune Veerendra Krishna | Nune Veerendra Krishna | Employee | 16.03.2022 | 9,01,736 | 3,48,543 | | Unpaid salary | 0.0054573 | | | 5,53,193 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 2,87,936/-<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 60,607/- |
| 120 | K.Jabamalai Mary | K.Jabamalai Mary | Employee | 17.03.2022 | 1,40,472 | 1,40,472 | | Unpaid salary | 0.0021994 | | | - | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) The claim is admitted in full for Rs. 1,40,472/- under section 53(1)(f) |
| 121 | S.Poyyamozhi | S.Poyyamozhi | Employee | 17.03.2022 | 7,33,312 | 4,30,008 | | Unpaid salary | 0.0067329 | | | 3,03,304 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 3,81,546 and Leave encashment for Rs. 48,462 is admitted under section 53(1)(f)<br>4) Society due is paid to concerned society, hence rejected<br>5) On liquidation of the company, the service weightage pay is also not payable , hence rejected<br>6) Claimant name is not in gratuity list, hence rejected |
| 122 | R.Arumugam | R.Arumugam | Employee | 17.03.2022 | 1,59,863 | 1,59,863 | | Unpaid salary | 0.0025031 | | | - | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) The claim is admitted in full for Rs. 1,59,863/- under section 53(1)(f) |
| 124 | M. Paramasivam | M. Paramasivam | Employee | 18.03.2022 | 31,09,322 | 11,42,811 | | Unpaid salary | 0.0178936 | | | 19,66,512 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 4,50,627.50/- and bonus of Rs. 2,55,000 is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 95,186/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 3,41,997/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected<br>10) Society due is paid to concerned society, hence rejected<br>11) On liquidation of the company, the service weightage pay is also not payable , hence rejected<br>12) Income Tax paid to Income Tax Department, hence rejected |
| 125 | S.Vaidyanathan | S.Vaidyanathan | Employee | 18.03.2022 | 52,35,917 | 12,81,153 | | Unpaid salary | 0.0200597 | | | 39,54,764 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 and superannuation fund for Rs. 7,56,294/- and performance pay of Rs. 1,50,200/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,51,572/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 2,26,287/-<br>6) Income Tax paid to Income Tax Department, hence rejected<br>7) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 126 | P.Mohan | P.Mohan | Employee | 18.03.2022 | 2,20,692 | 1,06,111 | | Unpaid salary | 0.0016614 | | | 1,14,581 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from April 20 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 38,645/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 67,466/- |

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| 127 | G.Sathesh | G.Sathesh | Employee | 18.03.2022 | 9,59,519 | 3,52,438 | | Unpaid salary | 0.0055183 | | | 6,07,081 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 2,60,313/-<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 54,405/- and treated as CIRP cost<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 37,720/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected |
| 128 | S.Santhosh | S.Santhosh | Employee | 17.03.2022 | 1,28,552 | 55,432 | | Unpaid salary | 0.0008679 | | | 73,120 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from April 20 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 22,451/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 32,981 |
| 131 | B R Puttashankara | B R Puttashankara | Employee | 18.03.2022 | 10,04,838 | - | | Unpaid salary | 0 | | | 10,04,838 | | With reference to your claim in Form E dated 17.03.2022, we have received a consolidated claim in form E dated 23.03.2022 from an authorised representative Mr. Siddalingappa. As consolidated claim letter is desired, you have given the authorisation for consolidated claim. To avoid duplication, we have rejected your individual claim and considered the consolidated claim. |
| 132 | A.Sharmila | A.Sharmila | Employee | 18.03.2022 | 60,690 | 60,690 | | Unpaid salary | 0.0009503 | | | - | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 21,207/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 39,483/- |
| 134 | C. Narasimha Murthy | C. Narasimha Murthy | Employee | 18.03.2022 | 9,86,438 | - | | Unpaid salary | 0 | | | 9,86,438 | | With reference to your claim in Form E dated 17.03.2022, we have received a consolidated claim in form E dated 23.03.2022 from an authorised representative Mr. Siddalingappa. As consolidated claim letter is desired, you have given the authorisation for consolidated claim. To avoid duplication, we have rejected your individual claim and considered the consolidated claim. |
| 135 | S.Lavanya | S.Lavanya | Employee | 18.03.2022 | 4,03,373 | 1,14,358 | | Unpaid salary | 0.0017906 | | | 2,89,015 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 90,115/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 24,243/- |
| 136 | P.S.Srinivasa Raghavan | P.S.Srinivasa Raghavan | Employee | 18.03.2022 | 4,25,000 | 2,81,458 | | Unpaid salary | 0.0044069 | | | 1,43,542 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 2,34,476/-<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 46,982/- |
| 137 | S.Sathiya Narayanan | S.Sathiya Narayanan | Employee | 18.03.2022 | 16,59,401 | 7,16,550 | | Unpaid salary | 0.0112194 | | | 9,42,851 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 5,92,611/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,23,939/-<br>5) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>6) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>7) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected<br>8) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 139 | J.Uma Maheswari | J.Uma Maheswari | Employee | 18.03.2022 | 8,40,892 | 2,64,686 | | Unpaid salary | 0.0041443 | | | 5,76,206 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 1,89,942/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 41,345/- and treated as CIRP cost<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 33,399/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 140 | N.Gowri Shankar | N.Gowri Shankar | Employee | 17.03.2022 | 11,42,049 | 3,75,621 | | Unpaid salary | 0.0058813 | | | 7,66,428 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 2,66,667/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 56,426/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 52,528/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 142 | T.K.Vinodkumar | T.K.Vinodkumar | Employee | 18.03.2022 | 9,29,543 | - | | Unpaid salary | 0 | | | 9,29,543 | | With reference to your claim in Form E dated 17.03.2022, we have received a consolidated claim in form E dated 23.03.2022 from an authorised representative Mr. Siddalingappa. As consolidated claim letter is desired, you have given the authorisation for consolidated claim. To avoid duplication, we have rejected your individual claim and considered the consolidated claim. |

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| 143 | M.Gowtham | M.Gowtham | Employee | 18.03.2022 | 3,34,242 | 1,42,684 | | Unpaid salary | 0.0022341 | | | 1,91,558 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from Dec 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 1,03,201/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 39,483/- |
| 144 | M.N.Kalyanasundaram | M.N.Kalyanasundaram | Employee | 18.03.2022 | 36,67,754 | 10,02,504 | | Unpaid salary | 0.0156967 | | | 26,65,250 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from Jan 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 7,18,281/-<br>4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,78,512/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 1,05,711/- |
| 145 | S.Anbazhagan | S.Anbazhagan | Employee | 18.03.2022 | 15,85,175 | 7,08,208 | | Unpaid salary | 0.0110888 | | | 8,76,967 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 1,07,402/- and Superannuation fund of Rs. 1,12,400 is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,11,900/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 3,76,506/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected<br>10) Society due is paid to concerned society, hence rejected<br>11) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 146 | M.Venkatesh | M.Venkatesh | Employee | 19.03.2022 | 8,20,296 | 3,87,484 | | Unpaid salary | 0.006067 | | | 4,32,812 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 2,32,574/- and Final Settlement for Rs. 1,07,928/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 46,982/-<br>5) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>6) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 150 | D.Rohit Kumar | D.Rohit Kumar | Employee | 19.03.2022 | 20,31,020 | 7,94,366 | | Unpaid salary | 0.0124378 | | | 12,36,654 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 5,15,796/-<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,12,053/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 1,66,517/-<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>8) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected<br>9) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 151 | V.Subramanian | V.Subramanian | Employee | 18.03.2022 | 24,29,368 | 9,73,093 | | Unpaid salary | 0.0152362 | | | 14,56,275 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 4,57,444/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 97,253<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 4,18,396<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected 7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 152 | **D.Pavithra** | **D.Pavithra** | Employee | 18.03.2022 | 60,690 | 60,690 | | Unpaid salary | 0.0009503 | | | - | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 21,207/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 39,483 |
| 153 | C.Subramanian | C.Subramanian | Employee | 18.03.2022 | 9,80,159 | 3,56,120 | | Unpaid salary | 0.005576 | | | 6,24,039 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 2,28,280/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 49,331<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 78,509<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) Society due is paid to concerned society, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |

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| 154 | S.Leonda Inbaraj | S.Leonda Inbaraj | Employee | 19.03.2022 | 4,32,522 | 3,46,027 | | Unpaid salary | 0.0054179 | | | 86,495 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 2,85,984/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 60,043<br>5) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected |
| 157 | L.Vignesh | L.Vignesh | Employee | 19.03.2022 | 35,644 | 35,644 | | Unpaid salary | 0.0005581 | | | - | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) The claim is admitted in full for Rs.35,644/- under section 53(1)(f) |
| 163 | Sujay S. Nayak | Sujay S. Nayak | Employee | 20.03.2022 | 7,01,544 | 1,63,258 | | Unpaid salary | 0.0025562 | | | 5,38,286 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee cateogery<br>3) Salary due from April 20 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 55,199/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,08,059 |
| 164 | N.Jothiswaroop | N.Jothiswaroop | Employee | 20.03.2022 | 6,29,693 | 3,70,083 | | Unpaid salary | 0.0057946 | | | 2,59,610 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 3,15,532/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 54,551<br>5) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>6) Provident Fund Claim is rejected as it is payable to Provident Fund Department |
| 165 | R.C.Gowri Shankar | R.C.Gowri Shankar | Employee | 21.03.2022 | 31,51,162 | 8,22,311 | | Unpaid salary | 0.0128753 | | | 23,28,851 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 5,55,852/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,34,276<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 1,32,183<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected 7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 166 | C.Perumal | C.Perumal | Employee | 21.03.2022 | 5,30,577 | 62,066 | | Unpaid salary | 0.0009718 | | | 4,68,511 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from April 20 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 22,583/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 39,483/-<br>5) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>6) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>7) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 168 | G.Ramesh Babu | G.Ramesh Babu | Employee | 20.03.2022 | 10,31,171 | 2,98,408 | | Unpaid salary | 0.0046723 | | | 7,32,763 | | 1) Verified with the books of accounts and payroll register<br>2) Claim admitted under Employee category<br>3) The claim is admitted partly for Rs. 2,98,408/- under section 53(1)(f)<br>4) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected |
| 170 | D.Sivaprakasam | D.Sivaprakasam | Employee | 17.03.2022 | 21,25,606 | 6,63,613 | | Unpaid salary | 0.0103905 | | | 14,61,993 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 4,49,333/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,04,771/-<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 1,09,509<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 171 | M.Gnanaguru | M.Gnanaguru | Employee | 18.03.2022 | 4,54,896 | 4,36,915 | | Unpaid salary | 0.006841 | | | 17,981 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 4,36,915/- |
| 172 | Late Rajagopalan J | Late Rajagopalan J | Employee | | 10,84,779 | 4,70,269 | | Unpaid salary | 0.0073632 | | | 6,14,510 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 3,82,224/-<br>4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 88,045<br>5)Affidavit/Indemnity Bond need to be submitted by legal heir to process the claim |
| 173 | Ravichandran G N | Ravichandran G N | Employee | 17.03.2022 | 7,87,058 | 4,22,628 | | Unpaid salary | 0.0066173 | | | 3,64,430 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 4,03,645/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 18,983<br>5) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>6) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>7) Society due is paid to concerned society, hence rejected<br>8) On liquidation of the company, the service weightage pay is also not payable , hence rejected |

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| 174 | Raj H Eswaran | Raj H Eswaran | Employee | 17.03.2022 | 1,56,69,270 | 35,29,830 | | Unpaid salary | 0.0552684 | | | 1,21,39,440 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 27,78,113/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 7,51,717<br>5) As the salaray package approved by the AGM doesn't specify any other benefits, the gratuity claim is rejected |
| 175 | M Murali | M Murali | Employee | 17.03.2022 | 5,84,971 | 2,42,200 | | Unpaid salary | 0.0037923 | | | 3,42,771 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) Wages due from July 2019 to 16th Feb 2020 for Rs. 90,533/- and bonus claim of Rs. 56,000 is admitted under section 53(1)(f)<br>4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 30,106<br>5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 53(1)(b)(i) for Rs. 39,862<br>6) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 25,699<br>7) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>8) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>9) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 176 | E Subramani | E Subramani | Employee | 18.03.2022 | 5,79,029 | 2,23,721 | | Unpaid salary | 0.0035029 | | | 3,55,308 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) Wages due from July 2019 to 16th Feb 2020 for Rs. 86,531/- and bonus for Rs. 56,000 is admitted under section 53(1)(f)<br>4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 24,900<br>5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 53(1)(b)(i) for Rs. 32,892<br>6) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 23,398<br>7) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>8) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>9) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 178 | S.Nandakumar | S.Nandakumar | Employee | 18.03.2022 | 10,74,310 | 3,69,666 | | Unpaid salary | 0.0057881 | | | 7,04,644 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 for Rs. 2,08,735/- is admitted under section 53(1)(f)<br>4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 46,701<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 1,14,230<br>7) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>8) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>9) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 179 | V.Unnikrishnan | V.Unnikrishnan | Employee | 17.03.2022 | 77,463 | 77,463 | | Unpaid salary | 0.0012129 | | | - | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Claim is admitted in full under Section 53(1)(f) for Rs. 77,463 |
| 180 | V.Maharaja | V.Maharaja | Employee | 17.03.2022 | 5,79,029 | 2,17,241 | | Unpaid salary | 0.0034015 | | | 3,61,788 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) Wages due from July 2019 to 16th Feb 2020 for Rs. 80,051/- and bonus for Rs. 56,000 is admitted under section 53(1)(f)<br>4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 24,901<br>5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 53(1)(b)(i) for Rs. 32,891<br>6) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 23,398<br>7) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>8) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>9) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 181 | C.Madhaiyan | C.Madhaiyan | Employee | 18.03.2022 | 5,79,029 | 1,83,265 | | Unpaid salary | 0.0028695 | | | 3,95,764 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) Wages due from July 2019 to 16th Feb 2020 for Rs. 50,321/- and bonus for Rs. 56,000 is admitted under section 53(1)(f)<br>4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 24,901<br>5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 53(1)(b)(i) for Rs. 28,645<br>6) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 23,398<br>7) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>8) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>9) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |

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| 182 | R.Vetrivel | R.Vetrivel | Employee | 18.03.2022 | 5,79,029 | 2,15,770 | | Unpaid salary | 0.0033784 | | | 3,63,259 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) Wages due from July 2019 to 16th Feb 2020 for Rs. 78,580/- and bonus for Rs. 56,000 is admitted under section 53(1)(f)<br>4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 24,901<br>5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 53(1)(b)(i) for Rs. 32,891<br>6) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 23,398<br>7) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>8) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>9) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 183 | V.Ramasamy | V.Ramasamy | Employee | 18.03.2022 | 14,72,060 | 5,50,562 | | Unpaid salary | 0.0086204 | | | 9,21,498 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 2,56,420/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 55,252<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 2,38,890<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected 7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) On liquidation of the company, the service weightage pay is also not payable , hence rejected<br>10) Society due is paid to concerned society, hence rejected<br>11) Loyalty bonus is not yet due, hence rejected |
| 184 | D.Sangathaamilan | D.Sangathaamilan | Employee | 18.03.2022 | 10,23,940 | 4,16,388 | | Unpaid salary | 0.0065196 | | | 6,07,552 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 3,26,793/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 89,595 |
| 185 | S.Sathiya Seelan | S.Sathiya Seelan | Employee | 18.03.2022 | 93,22,600 | 18,34,326 | | Unpaid salary | 0.028721 | | | 74,88,274 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 12,46,401/-<br>4) Superannuation due is admitted under section 53(1)(f) for Rs. 2,47,400/-<br>5) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 3,40,525<br>6) TDS deducted is paid to Income Tax Department, hence rejected<br>7) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>8) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected<br>9) Society due is paid to concerned society, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 186 | V.Thaniarasu | V.Thaniarasu | Employee | 17.03.2022 | 3,94,534 | 2,55,055 | | Unpaid salary | 0.0039935 | | | 1,39,479 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) Wages due from June 2019 to 16th Feb 2020 for Rs. 1,18,923/- and bonus claim of Rs. 56,000 is admitted under section 53(1)(f)<br>4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 29,330<br>5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 53(1)(b)(i) for Rs. 50,802<br>6) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>7) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 187 | M.Shanmugam | M.Shanmugam | Employee | 21.03.2022 | 12,18,114 | 3,69,413 | | Unpaid salary | 0.0057841 | | | 8,48,701 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 2,36,356/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 50,506<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 82,551<br>6) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected 7) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>8) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>9) Society due is paid to concerned society, hence rejected<br>10) Loyalty bonus is not yet due, hence rejected |
| 188 | N.Ramesh | N.Ramesh | Employee | 21.03.2022 | 9,85,900 | 3,25,836 | | Unpaid salary | 0.0051018 | | | 6,60,064 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) Wages due from July 2019 to 16th Feb 2020 for Rs. 1,32,253/- and loyalty bonus for Rs. 56,000 is admitted under section 53(1)(f)<br>4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 39,963<br>5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 53(1)(b)(i) for Rs. 32,418<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 65,202<br>6) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>7) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>8) On liquidation of the company, the service weightage pay is also not payable , hence rejected |

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| 189 | R.Udhayakumar | R.Udhayakumar | Employee | 21.03.2022 | 8,46,113 | 2,76,286 | | Unpaid salary | 0.004326 | | | 5,69,827 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) Wages due from July 2019 to 16th Feb 2020 for Rs. 1,28,910/- and loyalty bonus for Rs. 56,000 is admitted under section 53(1)(f)<br>4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 40,263<br>5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 53(1)(b)(i) for Rs. 51,113<br>6) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>7) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>8) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 190 | R.Ravi | R.Ravi | Employee | 21.03.2022 | 9,38,566 | 3,45,390 | | Unpaid salary | 0.0054079 | | | 5,93,176 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) Wages due from July 2019 to 16thFeb 2020 for Rs. 1,33,445/- and bonus for Rs. 56,000 is admitted under section 53(1)(f)<br>4) Wages due from 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 39,963<br>5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 53(1)(b)(i) for Rs. 50,780<br>6) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 65,202<br>7) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected 8) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>9) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 191 | M.Pachaiappan | M.Pachaiappan | Employee | 21.03.2022 | 6,68,839 | 2,56,186 | | Unpaid salary | 0.0040112 | | | 4,12,653 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) Wages due from July 2019 to 16th Feb 2020 for Rs. 1,05,224/- and bonus for Rs. 56,000 is admitted under section 53(1)(f)<br>4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 30,106<br>5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 53(1)(b)(i) for Rs. 39,971<br>6) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 24,885<br>7) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected<br>8) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>9) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected<br>10) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 192 | K Dharmalingam | K Dharmalingam | Employee | 21.03.2022 | 9,14,556 | 3,46,344 | | Unpaid salary | 0.0054229 | | | 5,68,212 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Workman category<br>3) Wages due from July 2019 to 16th Feb 2020 for Rs. 1,34,371/- and bonus claim of Rs. 56,000 is admitted under section 53(1)(f)<br>4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 39,963<br>5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 53(1)(b)(i) for Rs. 50,808<br>6) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 65,202<br>7) The Company has declared lockdown w.e.f 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected 8) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>9) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 193 | Madhava Swamy | Madhava Swamy | Employee | 21.03.2022 | 8,93,108 | 7,05,382 | | Unpaid salary | 0.0110445 | | | 1,87,726 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 5,35,548/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,12,382<br>5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 57,452<br>6) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected |
| 194 | Kumaravel R | Kumaravel R | Employee | 22.03.2022 | 1,12,500 | 1,11,487 | | Unpaid salary | 0.0017456 | | | 1,013 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 92,694/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 18,793 |
| 199 | S.Sriram | S.Sriram | Employee | 21.03.2022 | 3,98,896 | 3,47,556 | | Unpaid salary | 0.0054419 | | | 51,340 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) as per company records Rs. 51,340 paid.<br>4) Hence, Claim is admitted partly under Section 53(1)(f) for Rs. 3,47,556 |
| 202 | R.Swarna Latha | R.Swarna Latha | Employee | 23.02.2022 | 9,00,000 | 3,65,162 | | Unpaid salary | 0.0057175 | | | 5,34,838 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 04th May 2020 is admitted under section 53(1)(f) for Rs. 3,52,963/-<br>4) Salary due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 12,199<br>5) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>6) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected |
| 203 | N.Purushothaman | N.Purushothaman | Employee | 29.03.2022 | 5,34,240 | 4,05,186 | | Unpaid salary | 0.0063442 | | | 1,29,054 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 3,88,800/- .<br>4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 16,386<br>5) Provident Fund Claim is rejected as it is payable to Provident Fund Department<br>6) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected |

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| 211 | A. Vishnu Prasad | A. Vishnu Prasad | Employee | | 12,09,995.00 | 5,09,982 | | Unpaid salary | 0.0079851 | | | 7,00,013 | | 1) Verified with the books of accounts and the payroll register<br>2) Claim admitted under Employee category<br>3) Salary due from July 2019 to 10th April 2020 is admitted under section 53(1)(f) for Rs. 2,53,674/-<br>4)Full & Final settlement due claim is admitted u/s 53(1)(f) for Rs. 2,56,308/-<br>5)Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected |
| 212 | ***Sundaram bhaskar*** | ***Sundaram bhaskar*** | Employee | 11.06.2022 | 71,955 | ***66,273*** | | | 0.0010377 | | | 5,682 | | 1) The claim is admitted u/s 53(1)(a) for Rs.39,483/- and u/s 53(1)(f) for 26,790/-<br>2) The salary u/s 53(1)(a) from 05/05/2020 to 31/08/2022 of Rs.39,483/- has been paid on 13/08/2022 as per the COC approved CIRP expenses |
| 216 | ***Thippesha. H. M*** | ***Thippesha. H. M*** | Employee | 01.12.2022 | 12,19,359 | ***1,86,605*** | | | 0.0029218 | | | 10,32,754 | | 1) The CIRP salary of Rs.40,499/- has been paid through cheque No: 96809 on 01/12/2022 and the balance amount was rejected as the claim form received belatedly.<br>2) Gratuity is not applicable as he doesn't complete five years of service.<br>3) Salary due from August 2019 to April-2020 u/s 53(1)(f) is Rs. 1,46,106/- and salary due from may 2020 to August 2020 u/s 53(1)(a) is Rs. 40,499/- |
| | | | | TOTAL | 18,98,86,897 | 6,38,67,087 | | | | | | 12,49,81,375 | | |